

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 69
TO BE ANSWERED ON 25/07/2025

**MISMATCH BETWEEN REGISTERED HOUSEHOLDS AND ACTUAL WORK
PROVIDED UNDER MGNREGA**

*69 Shri Derek O' Brien:

Will the Minister of Rural Development be pleased to state:

- (a) whether it is a fact that the number of households registered under Mahatma Gandhi National Rural Guarantee Act (MGNREGA) rose by 8.6 percent between the Financial Years of 2023-24 and 2024-25, even as average days of employment per households fell to 7.1 percent, average workdays per person dropped 4.3 percent, indicating mismatch in registered households and actual work provided;
- (b) the details of pending funds since 2022 under Wages and Material and Admin component, State-wise and year-wise;
- (c) whether Government is considering to increase the wage under MGNREGA; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI SHIVRAJ SINGH CHOUHAN)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of Rajya Sabha Starred Question No. 69 for 25.07.2025

(a): Details of number of Registered Households, Average days of employment per household and total number of individuals who worked under Mahatma Gandhi NREGS in the financial 2023-24 and 2024-25 is given below:

Financial Year	No of Registered Households (Figure in crore)	Average days of employment per household (In number)	Total no. of Individuals who worked (Figure in crore)
2023-24	14.81	52.08	8.34
2024-25	15.99	50.23	7.88

(As per NREGASoft)

Here it may be noted that Mahatma Gandhi NREGS is a demand-driven wage employment scheme. It is a fall back option when no better employment opportunity is available. To provide adequate employment opportunities to willing rural households under Mahatma Gandhi NREGS, the Central Government has initiated several measures to generate awareness about the scheme. These include, (i) to initiate appropriate Information Education and Communication (IEC) campaigns including wall paintings for the wide dissemination of the provisions of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, (ii) to expand scope and coverage of demand registration system to ensure that demand for work under Mahatma Gandhi NREGA does not go unregistered, (iii) prepare plans in a participatory mode and approve them in the Gram Sabha, (iv) Organization of 'Rozgar Diwas'.

(b): Under the Scheme the wage payments are directly credited by the Central Government to the account of beneficiaries through Direct Benefit Transfer protocol. Sanctions for wage payments are issued daily by the Ministry through the Public Finance Management System (PFMS) based on fund transfer orders received from the States after due procedures. At the beginning of each financial year, admissible pending liabilities of the previous year, if any, are duly reimbursed by the Government of India. Accordingly all pending wage liabilities upto FY 2024-25 have already been cleared.

With regard to Material and Admin components, States/UTs are required to furnish fund release proposals to the Government of India. The Central Government releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the "agreed to" Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs.

In the current Financial Year (as on 21.07.2025), an amount of Rs. 44,479.79 crore has been released to the States including 100% of pending wage liabilities as well as 50% of pending material liabilities of the previous FY 2024-25. As sanction for payment of wages are issued by Ministry on a daily basis through PFMS (Public Finance Management System), after

receipt of funds transfer orders from States after following the due procedures, the fund release status keeps updating on a daily basis.

There is no pending liability for admin component under the Scheme. State/Union Territory (UT)-wise details of pending liabilities for wage and material component under Scheme as on 21.07.2025 are given at **Annexure**.

(c)&(d): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every year based on change in Consumer Price Index for Agricultural Labour(CPI-AL). The wage rate is made applicable from 1st April of each financial year.

Using the present methodology of wage rate calculation, the central government has notified the wage rate and it has increased by around 5% (average) over the last year and around 29% (average) in the previous 5 years. However, State Governments can provide wages over and above the wage rate notified by the Central Government from its own sources.

Annexure referred to in reply to part (b) of Rajya Sabha Starred Question No. 69 dated 25.07.2025.

State/Union Territory (UT)-wise details of pending liabilities for wage and material component under Scheme as on 21.07.2025 (Rs. in crores)			
Sl. No.	State/ UT	Wage liability	Material liability
1	Andhra Pradesh	2103.24	790.43
2	Arunachal Pradesh	2.46	99.16
3	Assam	140.35	188.26
4	Bihar	770.89	961.56
5	Chhattisgarh	108.07	0.00
6	Goa	0.24	0.00
7	Gujarat	35.83	57.29
8	Haryana	4.97	42.61
9	Himachal Pradesh	36.02	78.12
10	Jammu & Kashmir	17.97	262.05
11	Jharkhand	219.69	169.17
12	Karnataka	206.04	208.88
13	Kerala	353.31	57.19
14	Madhya Pradesh	580.16	329.29
15	Maharashtra	253.33	1030.85
16	Manipur	4.75	157.96
17	Meghalaya	7.88	124.92
18	Mizoram	3.41	0.01
19	Nagaland	1.94	32.72
20	Odisha	61.94	117.75
21	Punjab	274.27	59.49
22	Rajasthan	897.76	827.87
23	Sikkim	3.22	18.69
24	Tamil Nadu	80.72	429.33
25	Telangana	495.96	449.33
26	Tripura	5.95	29.03
27	Uttar Pradesh	655.59	1232.16
28	Uttarakhand	3.88	73.68
29	Andaman & Nicobar	0.00	0.00
30	Lakshadweep	0.00	0.00
31	Puducherry	13.88	0.00
32	Ladakh	0.72	1.35
33	Dadra & Nagar Haveli & Daman & Diu	0.00	0
There is no pending liability for previous years for Wages or Admin components.			
